

**In the National Company Law Tribunal, Jaipur**

**Item No. 02**

**CP No. (IB)-313/7/JPR/2019**

**UNDER SECTION 7 OF IBC, 2016**

**In the matter of:**

**M/s Reckon Industries Ltd. & Ors.**

**.....Applicant/Petitioners**

**VS.**

**M/s Warm Forging Pvt. Ltd. & Ors.**

**.....Respondent**

**Order delivered on 05.12.2019**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

**For Petitioner (s) : Ravi Chirania, Adv.**

**For Respondent(s) : None-appeared**

**ORDER**

Heard the submissions made by the counsel for the Financial Creditor. The counsel for the Financial Creditor is directed to file a short affidavit clearly denoting the date on which his client has executed the Vakalatnama. Let the affidavit be filed by the client of the Financial Creditor as, in the present Vakalatnama on record, the date of Vakalatnama is shown as blank. In the meanwhile, serve notice on the Corporate Debtor within 10 days time. Post the matter to 18.12.2019.

*Sd-*

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

*Sd-*

**(P. S. N. PRASAD)  
JUDICIAL MEMBER**